

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD ' A ' BENCH, HYDERABAD.**

**BEFORE SHRI S.S. GODARA, JUDICIAL MEMBER AND
SHRI L. P. SAHU, ACCOUNTANT MEMBER
(Through Virtual Hearing)**

**ITA No.1142/Hyd/2019
(Assessment Year : 2017-18)**

Smt. Prathima Kondareddy,
4-69/2A, Santhamaguluru Vill.,
Prakasam District.
PAN CFUPK 8672KAppellant.

Vs.

Income Tax Officer,
Ward 1, Ongole.Respondent.

Appellant By : Shri S. Rama Rao.
Respondent By : Shri Waseem Ur Rehman (D.R.)

Date of Hearing : 3.6.2021.
Date of Pronouncement : 11.06.2021.

O R D E R

Per Shri S.S. Godara, J.M. :

This assessee's appeal for Asst. Year 2017-18 arises from the Commissioner of Income Tax (Appeals)-1, Guntur's order dt.10.05.2019 passed in proceedings under Section 250 of Income Tax Act, 1961 ('the Act').

Heard both the parties. Case file perused.

2. The ld. Authorized representative of the assessee submitted that the assessee does not want to pursue the appeal as she has already filed Forms I & II under the 'Direct Tax Vivad Se Viswas Scheme, 2020'. Therefore, consequent to the same, the assessee desires to withdraw the appeal before the Tribunal. Hence it was pleaded, that the appeal of the assessee may be treated as withdrawn.

3. The ld. DR conceded to the request of the Ld. AR.

4. After hearing both the parties, according to the request of the assessee and Ld. AR, we hereby allow the appeal of the assessee to be withdrawn.

7. In the result, appeal of assessee is dismissed.

Order pronounced in the open court on 11th June, 2021.

Sd/-

(L.P. SAHU)
Accountant Member

Sd/-

(S.S. GODARA)
Judicial Member

Hyderabad, Dt.11.06.2021.

* Reddy gp

Copy to :

1.	Smt. Prathima Kondareddy, 4-69/2A, Santhamaguluru Vill., Prakasam District.
2.	ITO, Ward 1, Ongole.
3.	Pr. C I T, Guntur.
4.	CIT(Appeals)-1, Guntur.
5.	DR, ITAT, Hyderabad.
6.	Guard File.

By Order

Sr. Pvt. Secretary, ITAT, Hyderabad.